

<i>Sl.No.</i>	<i>Name of Zila Sainik Board</i>	<i>No. on Live Register</i>
13.	Latur	637
14.	Nagpur	324
15.	Nasik	556
16.	Osmanabad	363
17.	Pune	464
18.	Ratnagiri	833
19.	Raigad	369
20.	Sangli	947*
21.	Sholapur	1135
22.	Stara	3027
23.	Sindhudurg	466
24.	Thane	203
25.	Yeotmal (Yavatmal)	175

\*These figures pertain to June 91

@ These figures pertain to March 91

**Expansion of K.K. Range in  
Ahmednagar District**

873. SHRI SHANKARRAO KALE: Will the Minister of DEFENCE be pleased to state:

(a) whether the Government propose to expand the K.K. Range in Ahmednagar district of Maharashtra in near future;

(b) if so, how many acres of agricultural land are likely to be utilised for this purpose;

(c) the number of persons likely to be affected by this expansion;

(d) whether the Government propose to provide compensation to the affected persons; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHNA KUMAR): (a) The Army has pro-

jected a requirement of additional land to be acquired for expansion of K.K. Range. The Government have not taken any decision on this proposal.

(b) and (c). Do not arise.

(d) and (e). The compensation under the law will be paid to the persons affected, on acquisition.

#### **Strength of Judges in Aurangabad bench of Bombay High Court**

874. SHRI SHANKARRAO KALE: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the number of judges in Aurangabad bench of Bombay High Court is adequate; and

(b) if not, the steps being taken or proposed to be taken by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) and (b): According to Section 2 of the High Court of Bombay (Establishment of a permanent bench at Aurangabad) Order, 1984, "such Judges of the High Court of Bombay, being not less than 4 in number, as the Chief Justice of that High Court may, from time to time, nominate shall sit at Aurangabad in order to exercise the jurisdiction and power for the time being vested in that High Court in respect of Cases arising in" certain Districts of Maharashtra. Thus, Chief Justice of the Bombay High Court nominates as many Judges as he considers adequate to sit at the Aurangabad Bench subject to the condition that the number of Judges nominated is not less than 4.

#### **Scheme for Direct Assistance to Small and Ancillary Industries**

875. SHRIMATI KRISHNENDRA KAUR DEEPA:  
SHRI DATTATRAYA BANDARU:  
DR. LAXMINARAYAN PANDEYA:  
SHRI ANNA JOSHI:

Will the Minister of FINANCE be pleased to state:

(a) whether the Small Industries Development Bank of India has started a new scheme for providing direct assistance to small and ancillary industries to enable them to undertake technology upgradation and product diversification:

(b) if so, the details thereof; and

(c) the number of industries proposed to be provided assistance under the scheme during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) Yes, Sir.

(b) The objective of the Scheme is to encourage existing ancillaries/subcontracting units, linked to well established mother units, marketing organisations or export houses in the private sector, located in areas outside the jurisdiction of big metropolitan cities, to adopt improved and updated technology, and to enhance their marketing and exports on the basis of the recommendations of their mother units.

(c) SIDBI have reported that no target has been fixed for the number of industries to be assisted under the scheme during the current year. All proposals that conform to the various parameters of the scheme and